

CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

Petition No.222 of 2010

**Coram: Shri S.Jayaraman, Member
Shri M. Deena Dayalan, Member**

Date of Hearing: 28-10-2010

Date of Order: 25-11-2010

In the matter of:

Default in payment of Unscheduled Interchanges (UI) charges for the energy drawn in access of the drawn schedule by Department of Power, Govt. of Mizoram, Aizwal

And

In the matter of:

Department of Power, Govt. of Mizoram, Aizwal

..... **Respondent**

The following was present:

Shri.R Sutradhar,NERLDC

ORDER

In our order dated 4.10.2010, we had directed as under:

“3. Northern Eastern Regional Load Despatch Centre has reported that a sum of ₹ 3.55 crore was outstanding against the respondent as on 30.08.2010 on account of UI drawl including surcharge.

4. From the above facts, it emerges that the respondent has not complied with the provisions of the UI regulations. The respondent is directed to show cause as to why action under Section 142 of the Electricity Act, 2003 should not be taken against it for non-compliance of the provisions of the UI regulations in regard to timely payment of UI charges.”

2. During the hearing, the representative of the North-Eastern Load Despatch Centre submitted that the Respondent had cleared the entire amount of UI dues outstanding against it.



3. Noting the above submissions, we discharge the notice under section 142 of the Electricity Act, 2003 against the Respondent and direct that the present proceedings be dropped.

4. Petition No.222 of 2010 is disposed of accordingly.

Sd/-

**(M. Deena Dayalan)
Member**

Sd/-

**(S.Jayaraman)
Member**

